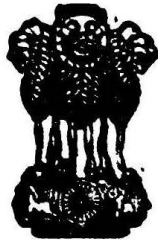


**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO Hundredth REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Third LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

NINETIETH REPORT

(Third Lok Sabha)

1. the Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf this their Ninetieth Report.

2. The Committee met on the 26th July, 1966 for—

(I) Classification and allocation of time for discussion of the following Bills:—

(1) The Constitution (Amendment) Bill, 1966 (*Amendment of the Eighth Schedule*) by Shri Abdul Ghani Goni.

(2) The Constitution (Amendment) Bill, 1966 (*Amendment of article 51*) by Shri Hari Vishnu Kamath.

(II) Examination of the following Constitution (Amendment) Bills under Rule 294 (1) (a) of the Rules of Procedure:—

* (1) The Constitution (Amendment) Bill, 1966 (*Amendment of articles 37, 45 and 47*) by Shri Madhu Limaye.

* (2) The Constitution (Amendment) Bill, 1966 (*Omission of article 35A*) by Shri Diwan Chand Sharma.

Classification and Allocation of Time to Bills

3. The Members concerned had been invited to present before the Committee their views on their Bills. Shri Hari Vishnu Kamath attended the sitting.

4. After considering all aspects of the Bills, the Committee placed the Bills in category 'B' and recommended allocation of time to them as indicated below:—

(1) The Constitution (Amendment) Bill, 1966 (*Amendment of the Eighth Schedule*) .. 1 hour.

(2) The Constitution (Amendment) Bill, 1966 (*Amendment of article 51*) .. 2 hours.

Examination of the Constitution (Amendment) Bills

5. The Members who had given notices of the Bills and representatives of the Ministries concerned with the Bills had been invited to be present at the sitting. None of the Members concerned attended the sitting. The representatives of the Ministries of Education and Home Affairs were present.

6. The Committee considered the Bills and the reactions of the Government thereto. The Committee arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

(1) The Constitution (Amendment) Bill, 1966 (*Amendment of articles 37, 45 and 47*) by Shri Madhu Limaye.

The Bill sought to amend articles 37, 45 and 47 of the Constitution with a view to make provisions relating to primary education and the basic necessity of human life, namely, minimum nutrition, justiciable.

After considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

*Circulated to Members separately (Bills Nos. 45 & 46 of 1966).

(2) The Constitution (Amendment) Bill, 1966 (*Omission of article 35A*) by Sri Diwan Chand Sharma.

The Bill sought to omit article 35A regarding saving of laws with respect to permanent residents of the State of Jammu and Kashmir and their rights.

After considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

Recommendations

7. The Committee recommend that—

- (i) the categorisation and allocation of time to Bills as shown in paragraph 4 above be agreed to by the House; and
- (ii) Sarvashri Madhu Limaye and Diwan Chand Sharma be permitted to move for leave to introduce their Constitution (Amendment) Bills.

NEW DELHI:

July 26, 1966.

Session 4, 1966 (Sukh).

S. V. KRISHNAMOORTHY RAO,

Chairman,

Committee on Private Members' Bills and Resolutions.